MINUTES OF NORMS COMMITTEE (NC-7) OF
PLASTIC & RUBBER PRODUCTS'
MEETING NO.**8/AM19**
(HELD ON 13.06.2018)
UNDER THE CHAIRMANSHIP OF
SHRI S.B.S. REDDY, ADDL. DGFT

Meeting No. 8/87-NC-7/2018 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 13.06.2018, under the Chairmanship of Shri S.B.S. Reddy, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

1) Shri Nand Lal, Consultant, DIPP
2) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
3) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
4) Shri Ashok Chander Bhatt, FTDO

2. Following are the **decisions of the Norms Committee** after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-36	**M/s Ester Industries Ltd.**	**HQ F. No. 01/87/050/00157/AM13/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **05103327754 dated 19.06.2012**	**RA F. No.** 05/23/040/00070/AM13	

Subject: Fixation of Adhoc Norms is respect of Advance Authorization No. 05103327754 dated 19.06.2012.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00157/AM13, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PEN Resin (Poly Ethylene Naphthalate)	1Kg	NDC (Naphthalene Di Carboxylate)	0.99Kg
RA may take consequential action as per Policy / Procedures.			

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Case No. A-37	**M/s Ester Industries Ltd.**	**HQ F. No. 01/87/050/00188/AM13/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **0510330388 dated 24.07.2012**	**RA F. No.** 05/23/040/00143/AM13	

Subject: Fixation of Adhoc Norms is respect of Advance Authorization No. 0510330388 dated 24.07.2012.

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in File No. 01/87/050/00188/AM13, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PEN Resin (Poly Ethylene Naphthalate) Poly Ethylene Naphthalate	1Kg	NDC (Naphthalene Di Carboxylate)	0.99Kg
		M.E.G. (Mono Ethylene Glycol) Mono Ethylene Glycol	deleted
RA may take consequential action as per Policy / Procedures.			

Case No. A-38	**M/s Shakun Polymers Ltd.**	**HQ F. No. 01/87/050/00042/AM19/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **3410043285 dated 14.06.2017**	**RA F. No. 34**/24/040/00071/AM18	

Subject: Request is for Inclusion of Import Item No. 4 – Polyolefin Elastomer (0.08 Kgs).

Decision: The committee considered the request of the firm and decided to include Import Item Polyolefin Elastomer with quantity of 0.080 Kg in the minutes of Norms Committee-VII Meeting No.1 which was held on 11.04.2018

Case No. A-39	**M/s ACG Pharmapack Pvt. Ltd.**	**HQ F. No. 01/87/050/00349/AM17/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **0310808055 dt. 26.09.2016.**	**RA F. No. 03**/94/040/00564/AM17	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310808055 dt. 26.09.2016.

Decision: The Committee considered the request of the firm and decided that description of Import Item No.1 may be read as **Aclar Film (Polychlorotrifluoroethylene Film)** in the minutes of Norms Committee-VII Meeting No.9 which was held on **31.01.2018, 06.02.2018 & 01.03.2018.**

Case No. A-40	**M/s ACG Pharmapack Pvt. Ltd.**	**HQ F. No. 01/87/050/00159/AM16/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **0310796440 dt. 04.06.2015.**	**RA F. No. 03**/94/040/00132/AM16	

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Subject: Ratification of Input Output Norms against Advance Authorization No. 0310796440 dt. 04.06.2015.

Decision: The Committee considered the request of the firm and decided that description of Import Item No.1 may be read as **Aclar Film (Polychlorotrifluoroethylene Film)** in the minutes of Norms Committee-VII Meeting No.9 which was held on **31.01.2018, 06.02.2018 & 01.03.2018.**

Case No. A-41	**M/s ACG Pharmapack Pvt. Ltd.**	**HQ F. No. 01/87/050/00298/AM17/DES-VII**	Status: **Approved**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date **0310805839 dt. 30.06.2016.**	**RA F. No. 03**/94/040/00212/AM17	

Subject: Ratification of Input Output Norms against Advance Authorization No. 0310805839 dt. 30.06.2016.

Decision: The Committee considered the request of the firm and decided that description of Import Item No.1 may be read as **Aclar Film (Polychlorotrifluoroethylene Film)** in the minutes of Norms Committee-VII Meeting No.9 which was held on **31.01.2018, 06.02.2018 & 01.03.2018.**

Case No. A-42	**M/s J.J. Plastalloy Pvt. Ltd.**	**HQ F. No. 01/87/050/00213/AM17/DES-VII**	Status: **Deferred**
NC No.:8/AM19 Dated: 13.06.2018	Adv. Lic. No. and Date 1510022103 dt. 20.06.2016.	**RA F. No.** 15/24/040/00002/AM17	

Subject: Request of M/s J.J. Plastalloy Pvt. Ltd. to delete the condition imposed in their Export items by Norms Committee.

1. The following applications of M/s J.J. Plastalloy Pvt. Ltd., Varanasi was received from RA, Varanasi for fixation of adhoc norms:-

Sl. No.	Advance Auth. No.	Dated	RA F.No.	Details of Export Item as fixed by Norms Committee	Details of Export Item as per condition sheet issued by RA
1.	1510021433	07.03.2014	15/24/040/00013/AM14	Polypropylene Compound (Containing 32 ± 1% Polypropylene and 68 ± 1% Calcium Carbonate)	PP Compound Polypropylene Compound
2.	1510022050	20.04.2015	15/24/040/00001/AM16	FILLER MASTER BATCH containing minimum 60 MT LLDPE	Filler Master Batch
3.	1510022068	04.07.2015	15/24/040/00010/AM16	FILLER MASTER BATCH (PE BASED) containing minimum LLDPE 24 MT and Polypropylene Copolymers 24 MT	Filler Master Batch (PE BASED)
4.	1510022070	23.07.2015	15/24/040/00011/AM16	FILLER MASTER BATCH	Filler Master Batch (PE

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				(PE BASED) (Containing minimum LLDPE 48 MT & Polypropylene 48 MT)	BASED)
5.	1510022071	28.07.2015	15/24/040/00009/AM16	Filler Master Batch containing minimum 125 MT Polyproplene including both variety	Filler Master Batch
6.	1510022072	30.07.2015	15/24/040/00012/AM16	Filler Master Batch containing minimum 150 MT Polyproplene including both variety	Filler Master Batch
7.	1510022077	01.10.2015	15/24/040/00015/AM16	FILLER MASTER BATCH (PE BASED) (Containing minimum LLDPE 48 MT & Polypropylene 48 MT)	Filler Master Batch (PE BASED)
8.	1510022094	30.03.2016	15/21/040/00024/AM16	FILLER MASTER BATCH Containing minimum 155 MT LLDPE	Filler Master Batch
9.	1510022103	20.06.2016	15/24/040/00002/AM17	Filler Master Batch containing minimum 150 MT of Liner Low Density Polyethylene	Filler Master Batch

Decision: The Committee considered the request of the firm and noted that earlier Norms Committee has imposed the accountability condition in the Export Items of the above mentioned authorizations. Therefore, committee decided that firm may be asked to give Shipping Bills in respect of the above mentioned authorization in order to examine the request of the firm.

Online Cases

1	**Case No.:26/21/87-ALC1/2015**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00308/AM16/	RLA File :56/24/040/00023/AM16/	Lic.No/Date:5610004738 06.11.2015	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in file no. 01/87/050/00308/AM16, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
SOR 4150-SHORT OIL RESIN (LACTIC BASED)	1 Kg	PHTHALIC ANHYDRIDE	0.335 Kg
		PENTAERYTHRITOL	0.210 Kg
		MIXED XYLENE	0.315 Kg
RA may take consequential action as per Policy / Procedures			

2	**Case No.:13/8/87-ALC1/2016**	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00125/AM17/	RLA File :03/94/040/00871/AM16/	Lic.No/Date:0310803607 29.03.2016	

Decision : The Committee considered the case as per agenda and noted that details of manufacturing process,

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Chemical reaction and molecular formula furnished by firm is for TDDA Adduct whereas export product is Cyclo Aliphatic Amine Modified Hardner. Therefore, Committee decided that firm may clarify the matter.

	Case No.:14/11/87-ALC1/2016	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00252/AM17/	RLA File :03/94/040/01084/AM16/	Lic.No/Date:0310803792 05.04.2016	

3 **Decision:** Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00252/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN WITH FREE AMINO GROUPS AND VISCOSITY AT 25 C 125 TO 750 POISES (Synpol 140)	1 Kg	Dimer Acid	0.636 Kg
		PENTA ETHYLENE HEXA AMINE (PEHA)	0.481 Kg
		Industrial Mono Carboxylic Fatty Acid	0.027 Kg
RA may take consequential action as per Policy / Procedures			

	Case No.:23/9/87-ALC1/2016	Party Name: KLJ POLYMERS AND CHEMICALS LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00198/AM17/	RLA File :05/23/040/00141/AM17/	Lic.No/Date:0510398909 24.06.2016	

4 **Decision:** The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

	Case No.:55/13/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00330/AM17/	RLA File :56/24/040/00016/AM17/	Lic.No/Date:5610004952 21.07.2016	

5 **Decision:** Based on the examination of the case of firm by Technical Expert (Consultant (DNM) in file no. 01/87/050/00330/AM17, the Committee decided to approve following ad-hoc norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
ALK 4133 70-short oil alkyd resin (resin content 70+/-1%) solid	1 Kg	PHTHALIC ANHYDRIDE	0.303 Kg
		PENTAERYTHRITOL	0.190 Kg
		MIXED XYLENE	0.285 Kg
RA may take consequential action as per Policy / Procedures			

6	**Case No.:1/14/87-ALC1/2016**	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00334/AM17/	RLA File :09/24/040/00241/AM17/	Lic.No/Date:0910064034 11.08.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in file no. 01/87/050/00334/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1 Kg	POLY PHENYLENE OXIDE PPO	1.035 Kg
		METHACRYLIC ANHYDRIDE MAAH	0.231 Kg
		METHANOL	4Kg
RA may take consequential action as per Policy / Procedures			

7	**Case No.:23/14/87-ALC1/2016**	Party Name: SI GROUP INDIA LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Rejected**
	HQ File :01/87/050/00356/AM17/	RLA File :03/95/040/00400/AM17/	Lic.No/Date:0310807095 12.08.2016	

Decision: The Committee considered the case as per agenda and noted that earlier norms committee has asked for some technical details from the firm and the same was communicated to firm on 21.12.2016. However no detsils have been submitted by the company. Therefore, committee decided to reject the case.

8	**Case No.:65/15/87-ALC1/2016**	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00458/AM17/	RLA File :03/94/040/00605/AM17/	Lic.No/Date:0310808313 06.10.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant (DNM)) in file no. 01/87/050/00458/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY

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Polyester Resin SYNOLAC 9645S55	1 Kg	NEOPENTYL GLYCOL	0.1339 Kg
		ADIPIC ACID	0.0356 Kg
		ISOPHTHALIC ACID	0.2444 Kg
		BUTYL CELLOSOLVE	0.1078 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:62/16/87-ALC1/2016	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
HQ File :01/87/050/00589/AM17/	RLA File :56/24/040/00031/AM17/	Lic.No/Date:5610005034 01.12.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00589/AM17, the Committee decided to approve following ad-hoc norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
ALKYD RESIN (TDI Modified, 53.4% Solid Resin)	1 Kg	PHTHALIC ANHYDRIDE	0.130 Kg
		PENTAERYTHRITOL	0.120 Kg
		MIXED XYLENE	0.450 Kg
		TOLUENE DI ISOCYANATE	0.130 Kg
RA may take consequential action as per Policy / Procedures			

Case No.:9/1/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
HQ File :01/87/050/00009/AM18/	RLA File :03/94/040/00268/AM17/	Lic.No/Date:0310809933 19.12.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00009/AM18, the Committee decided to approve following ad-hoc norms:-

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR L 75 (AROMATIC POLYISOCYANATE BASED ON TOLULENE DIISOCYANATEIN ETHYL ACETATE, NON-VOLATILE CONTENT 75+/-2%)	1000000 Kg	TOLUENE DIISOCANTE (DISMODUR T 80)	590000 Kg
		TRI METHYLOL PROPANE	107000 Kg
		DIETHYLENE GYLCOL	53000 Kg
		ETHYL ACETATE	250000 Kg

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RA may take consequential action as per Policy / Procedures

Case No.:10/1/87-ALC1/2017	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
HQ File :01/87/050/00010/AM18/	RLA File :03/94/040/00269/AM17/	Lic.No/Date:0310809932 19.12.2016	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00010/AM18, the Committee decided to approve following ad-hoc norms:-

11

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR N 75 (ALIPHATIC POLYISOCYANATE)	800000 Kg	HEXMETHYLENE DI-ISOCYANATE (DESMODUR-H)	560000 Kg
		PIVALIC ACID	4000 Kg
		TRIETHYL PHOSPHATE	8000 Kg
		METHOXY PROPANOL ACETATE	100000 Kg
		XYLENE	100000 Kg

RA may take consequential action as per Policy / Procedures

Case No.:7/16/87-ALC1/2016	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
HQ File :01/87/050/00534/AM17/	RLA File :03/94/040/00917/AM17/	Lic.No/Date:0310810421 10.01.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM}) in file no. 01/87/050/00534/AM17, the Committee decided to approve following ad-hoc norms:-

12

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin SYNOLAC 9645S55	1 Kg	NEOPENTYL GLYCOL	0.1339 Kg
		ADIPIC ACID	0.0356 Kg
		ISOPHTHALIC ACID	0.2444 Kg
		BUTYL CELLOSOLVE	0.1078 Kg

RA may take consequential action as per Policy / Procedures

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13	**Case No.:59/2/87-ALC1/2017**	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00116/AM18/	RLA File :03/94/040/00952/AM17/	Lic.No/Date:0310810797 27.01.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00116/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR L 75 (AROMATIC POLYISOCYANATE BASED ON TOLULENE DIISOCYANATEIN ETHYL ACETATE, NON-VOLATILE CONTENT 75+/- 2%)	1000000 Kg	TOLUENE DIISOCYANTE(DESMODUR T 80)	590000 Kg
		TRI METHYLOL PROPANE	107000 Kg
		DIETHYLENE GLYCOL	53000 Kg
		ETHYL ACETATE	250000 Kg
RA may take consequential action as per Policy / Procedures			

14	**Case No.:140/2/87-ALC1/2017**	Party Name: MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00197/AM18/	RLA File :56/24/040/00040/AM17/	Lic.No/Date:5610005070 30.01.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00197/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN	1 Kg	DIMER ACID	0.650 Kg
		TRIETHYLENE PENTAMINE (TEPA)	0.200 Kg
		DIETHYLENE TRIAMINE (DETA)	0.200 Kg
RA may take consequential action as per Policy / Procedures			

15	**Case No.:53/16/87-ALC1/2016**	Party Name: ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00580/AM17/	RLA File :17/24/040/00186/AM17/	Lic.No/Date:1710006562 31.01.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

16	**Case No.:47/16/87-ALC1/2016**	Party Name: TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:8/87-ALC1/2018	**Status: Deferred**

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			13.06.2018	
	HQ File :01/87/050/00574/AM17/	RLA File :02/24/040/00210/AM17/	Lic.No/Date:0210207300 02.02.2017	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

17	**Case No.:51/16/87-ALC1/2016**	Party Name: KARTHI HOMEPRODUCTS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00578/AM17/	RLA File :10/24/040/00105/AM17/	Lic.No/Date:1010059703 06.02.2017	
	Decision: The Committee considered the case as per agenda and decided that firm should furnish the Calculation sheet to arrive at the quantity of raw material asked for.			

18	**Case No.:74/2/87-ALC1/2017**	Party Name: SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Rejected**
	HQ File :01/87/050/00131/AM18/	RLA File :03/95/040/00862/AM17/	Lic.No/Date:0310811030 08.02.2017	
	Decision: The Committee considered the case as per agenda and noted that earlier norms committee has asked for some technical details from the firm and the same was communicated to firm on 21.12.2016. However no details have been furnished by the company. Therefore, committee decided to reject the case.			

19	**Case No.:54/2/87-ALC1/2017**	Party Name: D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00111/AM18/	RLA File :03/94/040/00886/AM17/	Lic.No/Date:0310811120 10.02.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {SK}) in file no. 01/87/050/00111/AM18, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
REACTIVE POLYAMIDE RESIN WITH FREE AMINO GROUPS AND VISCOSITY AT 25 C 125 TO 750 POISES (Synpol 140)	1 Kg	Dimer Acid	0.636 Kg
		PENTA ETHYLENE HEXA AMINE (PEHA)	0.481 Kg
		Industrial Mono Carboxylic Fatty Acid	0.027 Kg
RA may take consequential action as per Policy / Procedures			

20	**Case No.:41/16/87-ALC1/2016**	Party Name: VIKAS ECOTECH LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Rejected**
	HQ File :01/87/050/00568/AM17/	RLA File :05/24/040/00549/AM17/	Lic.No/Date:0510401609 13.02.2017	

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Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.

21	**Case No.:62/2/87-ALC1/2017**	Party Name: GALA SHRINK FIT	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00119/AM18/	RLA File :03/94/040/01058/AM17/	Lic.No/Date:0310811632 06.03.2017	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
CROSS LINKABLE POLYETHYLENE COMPOUND (CONTAINING 86.2% POLYOLEFIN ELASTOMER)	39600 Kg	POLYOLEFIN ELASTOMER (ENGAGE 8440)	34822 Kg
RA may take consequential action as per Policy / Procedures			

22	**Case No.:20/2/87-ALC1/2017**	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00077/AM18/	RLA File :03/94/040/01179/AM17/	Lic.No/Date:0310812230 30.03.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

23	**Case No.:19/2/87-ALC1/2017**	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00076/AM18/	RLA File :03/94/040/01178/AM17/	Lic.No/Date:0310812317 31.03.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

24	**Case No.:19/3/87-ALC1/2017**	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00220/AM18/	RLA File :03/94/040/01180/AM17/	Lic.No/Date:0310812319 31.03.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

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25	**Case No.:28/2/87-ALC1/2017**	Party Name: SPERRY PLAST LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Rejected**
	HQ File :01/87/050/00085/AM18/	RLA File :05/24/040/00660/AM17/	Lic.No/Date:0510402145 03.04.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

26	**Case No.:29/2/87-ALC1/2017**	Party Name: SPERRY PLAST LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Rejected**
	HQ File :01/87/050/00086/AM18/	RLA File :05/24/040/00662/AM17/	Lic.No/Date:0510402144 03.04.2017	
	Decision: The Committee considered the case as per agenda and decided to reject the case as specific import item has not be given.			

27	**Case No.:11/2/87-ALC1/2017**	Party Name: DURLAX ARCHTECH PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00068/AM18/	RLA File :03/94/040/01073/AM17/	Lic.No/Date:0310812402 10.04.2017	
	Decision: The Committee considered the case as per agenda and noted that firm has asked for more time for reply to the DL. Therefore, Committee decided to defer the matter.			

28	**Case No.:13/2/87-ALC1/2017**	Party Name: DURLAX ARCHTECH PVT LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00070/AM18/	RLA File :03/94/040/01111/AM17/	Lic.No/Date:0310812403 10.04.2017	
	Decision: The Committee considered the case as per agenda and noted that firm has asked for more time for reply to the DL. Therefore, Committee decided to defer the matter.			

29	**Case No.:33/2/87-ALC1/2017**	Party Name: PAVAMAN POLY PRODUCTS PVT.LTD,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00090/AM18/	RLA File :07/24/040/00004/AM18/	Lic.No/Date:0710111440 21.04.2017	
	Decision: The Committee considered the case as per agenda and decided that firm may furnish the technical name of their import item.			

30	**Case No.:87/2/87-ALC1/2017**	Party Name: SUPREME PETROCHEM LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File	RLA File	Lic.No/Date:0310813556	

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:01/87/050/00144/AM18/	:03/95/040/00144/AM18/	25.05.2017	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
STYRENE METHYL METHACRYLATE (INJECTION MOULDING GRADE)	250 M.T	STYRENE MONOMER	179.500 M.T
STYRENE METHYL METHACRYLATE (EXTRUSION GRADE)	250 M.T	METHYL METHACRYLATE	78.750 M.T
		STYRENE MONOMER	102 M.T
		METHYL METHACRYLATE	156.250 M.T
RA may take consequential action as per Policy / Procedures			

31	**Case No.:133/2/87-ALC1/2017**	Party Name: G B RUBBER PRODUCTS	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00190/AM18/	RLA File :31/83/040/00140/AM17/	Lic.No/Date:3110066787 19.06.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.

32	**Case No.:31/5/87-ALC1/2017**	Party Name: COVESTRO (INDIA) PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00346/AM18/	RLA File :03/94/040/00381/AM18/	Lic.No/Date:0310815265 21.08.2017	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norms :-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
DESMODUR L 75 (AROMATIC POLYISOCYANATE BASED ON TOLULENE DIISOCYANATEIN ETHYL ACETATE, NON-VOLATILE CONTENT 75+/-2%)	1000000 Kg	TOLUENE DIISOCYANATE(DISMODUR T 80)	590000 Kg
		TRI METHYLOL PROPANE	107000 Kg
		DIETHYLENE GLYCOL	53000 Kg
		ETHYL ACETATE	25000 Kg
RA may take consequential action as per Policy / Procedures			

33	**Case No.:6/8/87-ALC1/2018**	Party Name: THERMO POLYMERS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00127/AM19/	RLA File :09/24/040/00249/AM18/	Lic.No/Date:0910065435	

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		06.09.2017	

Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 1).

34	**Case No.:23/9/87-ALC1/2017**	Party Name: ECOPLAST LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00464/AM18/	RLA File :03/94/040/00932/AM17/	Lic.No/Date:0310815763 14.09.2017	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LDPE/LLDPE/HDPE BLACK AND WHITE FILM	150000 Kg	LDPE GRANULES	33075 kg
		LLDPE GRANULES	102375.00 kg
		HDPE GRANULES	7875 kg
		WHITE MASTER BATCH	12600 Kg
		BLACK MASTER BATCH	1575 kg
RA may take consequential action as per Policy / Procedures			

35	**Case No.:24/9/87-ALC1/2017**	Party Name: ECOPLAST LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00465/AM18/	RLA File :03/94/040/01128/AM17/	Lic.No/Date:0310815761 14.09.2017	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
SURFACE PROTECTION FILM MADE OUT OF LDPE,LLDPE AND HDPE	100000 Kg	LDPE GRANULES	28350 kg
		LLDPE GRANULES	56700 kg
		HDPE GRANULES	5250 kg
		WHITE MASTER BATCH	4200 kg
		BLACK MASTER BATCH	1050 kg
		RELEVANT ADHESIVE	9450 kg
RA may take consequential action as per Policy / Procedures			

36	**Case No.:37/9/87-ALC1/2017**	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00478/AM18/	RLA File :03/94/040/00505/AM18/	Lic.No/Date:0310815869 21.09.2017	

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Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in file no. 01/87/050/00478/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin SYNOLAC E1239-65B/Synolac 9605S-65/Synolac 20105-65	1 Kg	NEOPENTYL GLYCOL	0.2674 Kg
		ADIPIC ACID	0.1168 Kg
		Phthalic Anhydride	0.3092 Kg
RA may take consequential action as per Policy / Procedures			

37	**Case No.:38/9/87-ALC1/2017**	Party Name: KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00479/AM18/	RLA File :03/94/040/00521/AM18/	Lic.No/Date:0310816271 10.10.2017	

Decision: The Committee observed that party has not replied to DL issued to them and decided that firm may be reminded by post.

38	**Case No.:37/7/87-ALC1/2018**	Party Name: PORUS LABORATORIES PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00116/AM19/	RLA File :09/24/040/00340/AM18/	Lic.No/Date:0910065549 12.10.2017	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant (DNM)) in file no. 01/87/050/00116/AM19, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
C884083-CAPPED 0.09 IV BIFUNCTIONAL PPO	1 Kg	MX90 SA90 100 0 50 ST POLY PHENYLENE OXIDE PPO	1.035 Kg
		METHACRYLIC ANHYDRIDE MAAH	0.231 Kg
		METHANOL	4 Kg
RA may take consequential action as per Policy / Procedures			

39	**Case No.:12/8/87-ALC1/2017**	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00430/AM18/	RLA File :03/95/040/00322/AM18/	Lic.No/Date:0310816999 13.11.2017	12.06.2018

Decision: The Committee considered the case as per agenda and decided to defer the matter.

40	**Case No.:88/10/87-ALC1/2017**	Party Name: J K TYRE & INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**

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HQ File :01/87/050/00578/AM18/	RLA File :05/23/040/00122/AM18/	Lic.No/Date:0510405272 09.01.2018	

Decision: Based on the Technical Comments furnished by DIPP vide their Communication No. 7/153/2018-TSW, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY FOR 100 Kg
STEEL RADIAL PASSENGER CAR TYRES (TUBELESS) REINFORCED WITH POLYESTER TYRE CORD FABRIC TUBELESS TYRES FOR PASSENGER CAR APPLICATIONS	1812089 Kg	NATURAL RUBBER	18.46 Kg
		SYNTHETIC RUBBER-PBR	25.63 Kg
		V.P. LATEX	0.10 Kg
		CHLOROBUTYL RUBBER	4.77 Kg
		CARBON BLACK	23.32 Kg
		DIPPED POLYESTER TYRE CORD FABRIC	2.86 Kg
		BEAD WIRE	4.77 Kg
		STEEL TYRE CORD	6.25 Kg
		RUBBER CHEMICALS - Antioxidants,	0.475 Kg
		RUBBER CHEMICALS - PVI Retarder	0.475 Kg
		ZINC OXIDE	1.57 Kg
		Miscellaneoues Chemicals	2.54 Kg
Note: There should be a value cap on Rubber Chemicals and Miscellaneous Chemicals as per general note 8 of the Hand Book of Procedure, Vol. II			
RA may take consequential action as per Policy / Procedures			

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Case No.:43/1/87-ALC1/2018	Party Name: GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
HQ File :01/87/050/00043/AM19/	RLA File :34/24/040/00190/AM18/	Lic.No/Date:3410043816 22.01.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

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42	**Case No.:46/1/87-ALC1/2018**	Party Name: SHAKUN POLYMERS LIMITED,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00046/AM19/	RLA File :34/24/040/00297/AM18/	Lic.No/Date:3410043840 30.01.2018	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
SEMICONDUCTIVE CROSSLINKABLE SHIELDING COMPOUND	840000 Kg	CARBON BLACK (RAW MATERIAL)	294000 Kg
		CO-POLYMERS OF ETHYLENE BUTYL ACRYLATE (RAW MATERIAL)	529200 Kg
		PEROXIDE (RAW MATEIAL)	5880 Kg
		POLYETHYLENE WAX (RAW MATERIAL)	25200 Kg

RA may take consequential action as per Policy / Procedures

43	**Case No.:100/10/87-ALC1/2017**	Party Name: SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00590/AM18/	RLA File :05/24/040/00538/AM18/	Lic.No/Date:0510405488 02.02.2018	

Decision: The Committee considered the case as per agenda and decided to refer the matter to Technical Expert (Consultant 2)

44	**Case No.:12/8/87-ALC1/2018**	Party Name: SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00133/AM19/	RLA File :56/24/040/00041/AM18/	Lic.No/Date:5610005342 02.02.2018	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Woven Sacks without Liner	150 M.T	PP Fabric	141.750 M.T
		Thread	15.750 M.T

RA may take consequential action as per Policy / Procedures

45	**Case No.:35/1/87-ALC1/2018**	Party Name: SNR RECLAMATIONS PVT.LTD;	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00035/AM19/	RLA File :30/24/040/00017/AM18/	Lic.No/Date:3010104230	

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		05.02.2018	

Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP

46	**Case No.:11/2/87-ALC1/2018**	Party Name: ASHA CELLULOSE (I) PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00057/AM19/	RLA File :03/94/040/00898/AM18/	Lic.No/Date:0310818931 06.02.2018	

Decision: The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 10/87-ALC1/2017 held on 21.03.2018 and recommended as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
ETHYL CELLULOSE (INDUSTRIAL / PHARMA GRADE)	1kg	WOOD PULP / COTTON LINTER PULP (HS (ITC) CODE) 47020000/47061000)	0.870 kg
		ETHYL CHLORIDE	3.990 kg
		CAUSTIC SODA FLAKES/ PRILLS	3.710 kg
		TOLUENE	0.610 Kg
		ETHANOL	0.760 Kg
RA may take consequential action as per Policy / Procedures.			

47	**Case No.:12/2/87-ALC1/2018**	Party Name: ARKEMA CHEMICALS INDIA PVT. LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00058/AM19/	RLA File :03/94/040/00912/AM18/	Lic.No/Date:0310819059 09.02.2018	

Decision: Based on the examination of the case of firm by Technical Expert (Consultant {DNM.}) in file no. 01/87/050/00058/AM17, the Committee decided to approve following ad-hoc norms:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester Resin SYNOLAC E1239-65B/Synolac 9605S-65/Synolac 20105-65 / SYNOLAC E 1240S-65	1 Kg	NEOPENTYL GLYCOL	0.2674 Kg
		ADIPIC ACID	0.1168 Kg
		Phthalic Anhydride	0.3092 Kg
RA may take consequential action as per Policy / Procedures			

48	**Case No.:9/8/87-ALC1/2018**	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00130/AM19/	RLA File :34/24/040/00324/AM18/	Lic.No/Date:3410043897 19.02.2018	

Decision: The Committee considered the case as per agenda and decided to call from the firm following information:

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i. Type and composition of rubber Compound.
ii. Size of Gaskets.
iii. Complete calculation for requirement of rubber compound for manufacture of Gaskets.
iv. Details of Indigenous inputs.

49	**Case No.:7/8/87-ALC1/2018**	Party Name: AUM UDYOG	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00128/AM19/	RLA File :22/24/040/00087/AM18/	Lic.No/Date:2210015874 21.03.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

50	**Case No.:13/8/87-ALC1/2018**	Party Name: INDRA INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00134/AM19/	RLA File :56/24/040/00044/AM18/	Lic.No/Date:5610005368 21.03.2018	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP WOVEN FABRIC / NARROW FABRIC	100 M.T	POLYPROPYLENE GRANULES	105 M.T
		PACKING MATERIAL (POLYPROPYLENE GRANULES)	As per packing policy
RA may take consequential action as per Policy / Procedures			

51	**Case No.:11/8/87-ALC1/2018**	Party Name: PACIFIC BULK BAGS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00132/AM19/	RLA File :13/24/040/00067/AM18/	Lic.No/Date:1310048914 22.03.2018	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
BULK BAGS/JUMBO BAGS (CONTENT OF	285715 Kg	PP WOVEN FABRICS/NARROW FABRICS	300000 Kg

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WOVEN FABRICS/NARROW FABRICS 285715 KG.)		
RA may take consequential action as per Policy / Procedures		

52	**Case No.:3/8/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00124/AM19/	RLA File :02/24/040/00003/AM19/	Lic.No/Date:0210208362 25.04.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

53	**Case No.:4/8/87-ALC1/2018**	Party Name: WACKER METROARK CHEMICALS PVT LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00125/AM19/	RLA File :02/24/040/00004/AM19/	Lic.No/Date:0210208363 25.04.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

54	**Case No.:5/8/87-ALC1/2018**	Party Name: PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00126/AM19/	RLA File :02/24/040/00008/AM19/	Lic.No/Date:0210208369 26.04.2018	

Decision: The Committee considered the case as per agenda and decided to approved following ad-hoc norm:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene bags containing 500 MT HDPE granules/ 500MT of LDPE granules and 250 MT of filler masterbatch TShirt /garbage bags	1250 M.T	HDPE Granules	525 M.T
		LDPE granules	525 M.T
		Filler masterbatch	262.500 M.T
RA may take consequential action as per Policy / Procedures			

55	**Case No.:8/8/87-ALC1/2018**	Party Name: MINAR RECLAIMATION PVT.LTD.,	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00129/AM19/	RLA File :30/24/040/00002/AM19/	Lic.No/Date:3010104306 27.04.2018	
	Decision: The Committee considered the case as per agenda and decided to refer the matter to DIPP.			

56	**Case No.:10/8/87-ALC1/2018**	Party Name: WINDSON CHEMICAL PVT.LTD.	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**

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HQ File :01/87/050/00131/AM19/	RLA File :52/24/040/00077/AM18/	Lic.No/Date:5210042628 08.05.2018	

Decision: The Committee considered the case as per agenda and decided issue deficiency letter to the authorization holder for submission of the following information.

a) Technical descriptions/specifications, percentage composition (by weight) of the products to be exported.
b) Detailed manufacturing process along with technical justification for wastages claimed at each stage and each of the materials required in the manufacturing process.
c) Chemical name, Technical specifications of items proposed to be imported.
d) Whether the scrap generated in the process is being reused or not. If not the technical justification for its non-use may be furnished. If the scrap is being sold, the sale value/commercial value may be indicated.
e) Material balance indicating calculative statement of the requirement of each of item for manufacture of each of export product.

	Case No.:1/8/87-ALC1/2018	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Deferred**
	HQ File :01/87/050/00122/AM19/	RLA File :03/95/040/00162/AM19/	Lic.No/Date:0310821381 01.06.2018	

57 **Decision:** The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 4/87-ALC1/2018 held on 02.05.2018 and recommended as under

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC FLESIBLE SHEETS FLOORING	5000 M.T	WASTE & SCRAP OF PVC	5500 M.T
RA may take consequential action as per Policy / Procedures.			

	Case No.:2/8/87-ALC1/2018	Party Name: RESPONSIVE INDUSTRIES LTD	Meet No/Date:8/87-ALC1/2018 13.06.2018	**Status: Approved**
	HQ File :01/87/050/00123/AM19/	RLA File :03/95/040/00163/AM19/	Lic.No/Date:0310821383 01.06.2018	

58 **Decision:** The Committee considered the case and decided to approve adhoc norms on repeat basis based on the decision of the NC Meeting No. 4/87-ALC1/2018 held on 02.05 .2018 and recommended as under

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC DRY BLEND POWDER	5000 MT	1. PVC	4980 MT
		2. PLASTICIZER & Diisononyl phthalate (DINP)	220 MT
RA may take consequential action as per Policy / Procedures.			

Meeting ended with a vote of thanks to the Chair.

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ASHOK CHANDER BHATT
Foreign Trade Development Officer
Directorate General of Foreign Trade
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